

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9497/2025
[Arising out of impugned final judgment and order dated 10-03-2025
in WRITC No. 6049/2020 passed by the High Court of Judicature at
Allahabad]

M/S JAI PRAKASH ASSOCIATES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No. 84965/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENTIA No. 86669/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 84967/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 84963/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(C) No. 10584/2025 (XI)

Date : 19-05-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Neeraj Kishan Kaul, Sr. Adv.

Mr. Niranjana Reddy, Sr. Adv.

Mr. Madhav Kanoria, Adv.

Ms. Srideepa Bhattacharyya, Adv.

Ms. Neha Shivhare, Adv.

Ms. Akhila Palem, Adv.

Mr. Vikash Kumar Jha, Adv.

M/S. Cyril Amarchand Mangaldas, AOR

Mr. Mukul Rohatgi, Sr. Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. Nalin Kohli, Sr. Adv.

Ms. Misha, Adv.

Mr. Anoop Rawat, Adv.

Mr. Vijayant Paliwal, Adv.

Mr. Malak Manish Bhatt, AOR

Mr. Sagar Dhawan, Adv.
Ms. Neeha Nagpal, Adv.
Mr. Nikhil Mathur, Adv.
Mr. Aditya Marwah, Adv.
Ms. Samridhi, Adv.
Ms. Kirti Gupta, Adv.
Ms. Somya Saxena, Adv.

For Respondent(s) :

Mr. N. Venkatraman, A.S.G.
Mr. Ranjit Kumar, Sr. Adv.
Mr. Abhimanyu Bhandari, Sr. Adv.
Mr. N Venkatraman, A.S.G.
Mr. Amar Gupta, Adv.
Mr. Divyam Agarwal, AOR
Mr. Pranav Tanwar, Adv.
Mr. Anirudh Vats, Adv.
Ms. Shailja Rawal, Adv.

Mr. Devadatt Kamat, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Abhinav Jaganathan, Adv.
Mr. Harsh Pandey, Adv.
Mr. Hruday Bajentri, Adv.
Ms. Pallavi Singh, Adv.
Ms. Anamika Yadav, Adv.

Mr. Devadatt Kamat, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Abhinav Jaganathan, Adv.
Mr. Harsh Pandey, Adv.
Mr. Hruday Bajentri, Adv.
Ms. Pallavi Singh, Adv.
Ms. Anamika Yadav, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

These cases require to be heard at length.
However, to balance the competing interests of the
parties as on date, we deem it appropriate to permit
the authorities, including the Yamuna Expressway

Industrial Development Authority (YEIDA) as well as the Committee constituted pursuant to paragraph 187(c) in the impugned judgment, to proceed in the matter pursuant to the directions of the High Court in the impugned judgment but any decision taken pursuant to such directions shall not be given effect to without the permission of this Court.

Further, we record the statement made on behalf of the Resolution Professional of M/s Jaiprakash Associates Limited, the corporate debtor, that he will furnish full information, as is available with him, apropos the home buyers and the corporate debtor, as and when a written request is made in that regard by any authority/Committee.

List the matters on 29.07.2025 at 2.00 P.M.

Pleadings shall be completed in the meanwhile. Counter affidavits(s) along with additional documents, if any, shall be filed within two weeks. Rejoinder affidavit(s), if any, may be filed within six weeks thereafter.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)